

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No.1338/93

Date of Order: 15.2.1994

BETWEEN :

Md. Shareefuddin

.. Applicant.

A N D

1. The Assistant Engineer, Cross Bar
Unstallation, New Telephone Exchange,
Nizamabad.

2. The Telecom District Engineer,
Nizamabad.

3. The Chief General Manager,
Telecommunications, Doorsanchar
Bhavan, Nampally Station Road,
Hyderabad.

.. Respondents.

Counsel for the Applicant

.. Mr.K.Venkateswara Rao

Counsel for the Respondents

.. Mr.V.Bhimanna

CORAM:

HON'BLE SHRI A.B.GORTHI : MEMBER (ADMN.)

HON'BLE SHRI T.CHANDRASEKHARA REDDY : MEMBER (JUDL.)

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O.A.No.1338/93 | Dt. of decision: 15-2-1994

Judgement

(As per the Hon'ble Sri A.B. Gorthi, Member (Admn.))

The applicant was engaged as a Casual Mazdoor in the Telecom Department w.e.f. 1-11-85. He claims that he continued to work as such till 30-6-1988 when he was disengaged without any justification by prior notice. In this application the claim is that he be reengaged and considered for regularisation.

2. The respondents have not yet filed counter affidavit. We have heard Sri K. Venkateswara Rao, learned counsel for the applicant, and Sri V. Bhimanna, learned Standing Counsel for the respondents. The applicant's counsel has drawn our attention to the judgement of this Bench of the Tribunal in O.A.No.367/88 and batch cases. We find that the applicant herein is also a Casual Mazdoor similarly situated and is entitled to the same benefit as has been given in the judgement in O.A.No.367/88 and batch cases. Accordingly, this application is disposed of with the following directions to the respondents:

(a) The name of the applicant shall be included in the seniority list of Casual Mazdoors prepared as per various instructions issued by the Telecom Department, New Delhi.

(b) He will be reengaged as and when there is work, strictly in accordance with ~~the~~ ^{his} seniority and in preference to juniors and freshers.

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(c) The case of the applicant for grant of temporary status and for regularisation will be considered by respondents in accordance with extant scheme/instructions.

3. The application is disposed of in the above terms without any order as to costs.

T. Chandrasekhar Reddy
(T. Chandrasekhar Reddy)
Member (Judl.)

A. B. Gorthi
(A. B. Gorthi)
Member (Admn.)

Dated 15-2-1994
Open Court Dictation

15394
Deputy Registrar (J)CC.

To

1. The Assistant Engineer, Cross Bar Installation, New Telephone Exchange, Nizamabad.
2. The Telecom District Engineer, Nizamabad. kmv
3. The Chief General Manager, Telecommunications, Doorsanchar Bhavan, Nampally Station Road, Hyderabad.
4. One copy to Mr.K.venkateswara Rao, Advocate, CAT.Hyd.
5. One copy to Mr.v.Bhimanna, Addl.CGSC.CAT.Hyd.
6. One copy to Library, CAT.Hyd.
7. One spare copy.

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TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE-CHAIRMAN

AND

THE HON'BLE MR. A. B. GORTI ~~MEMBER~~
AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY
MEMBER (JUDL)

AND

THE HON'BLE MR. R. RANGARAJAN : MEMBER
(ADMN)

Dated: 15-2-1994.

M.A./R.A/C.A. No.

in
O.A.No. 1338/93
T.A.No. (W.P.No.)

Admitted and Interim Directions
issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn.

Dismissed for Default.

Rejected/Ordered.

No order as to costs.

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